

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO. 1372 OF 2003
ALLAHABAD THIS THE 9TH DAY OF JANUARY, 2004

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A

HON'BLE MRS. MEERA CHHIBBER, MEMBER-J

S.S. Pathak,
S/o Late N.S. Pathak,
aged about 39 years,
R/o 23/48/C-1, Gandhi Nagar,
Agra.

.....Applicant

(By Advocate Shri B.L. Kulevdra)

Versus

1. Union of India,
through General Manager,
North Central Railway,
Allahabad.

2. Divisional Railway Manager, (P)
N.C. Railway,
Jhansi.

3. A.R. Srivastava, J.B. (P. Way),
I through S.S.E. (P. Way),
Jhansi (South).

.....Respondents

(By Advocate Shri K.P. Singh)

ORDER

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A

In this O.A. filed under section 19 of Administrative Tribunals Act 1985, the applicant has prayed for direction to respondent no.2 to assign correct seniority and grant consequential benefits to the applicant. The applicant has

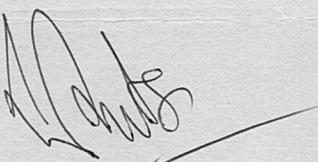
also prayed for direction to respondents to decide the representation dated 25.04.2003. The applicant is working as P. Way, Inspector Grade III w.e.f. 17.03.1987. He is aggrieved with the seniority assigned to him vis-a-vis respondent no.3 in the Gradation list ^{of PWI GRIL} as on 01.03.2003 issued on 28.03.2003 (Annexure A-3). In this connection, the applicant has filed representation dated 27.03.2003 (Annexure A-4) before respondent no.2 alleged to have been received in the office of respondent no.2 on 25.04.2003. In our considered opinion, it is a fit case to be decided at the admission stage itself by giving suitable direction to respondent no.2.

2. The case is finally disposed of at the admission stage itself with direction to respondent no.2 to decide the representation of the applicant dated 27.03.2003 (Annexure A-4) by a detailed and reasoned order within a period of three months from the date of communication of this order.

3. There shall be no order as to costs.



Member-J



Member-A

/Neelam/